

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH AT BANGALORE**

**ORIGINAL APPLICATION NO.170/01739/2018**

**DATED THIS THE 10<sup>TH</sup> DAY OF OCTOBER, 2019**

**HON'BLE DR K B SURESH....MEMBER (J)  
HON'BLE SHRI C V SANKAR .....MEMBER (A)**

R.Krishnappa,  
S/o Late Ramappa,  
Aged 58 years,  
Ex-Postman,  
Chintamani S.O-563125,  
Residing at C/o Munikrishnappa Compound,  
Near Airtel Tower,  
4<sup>th</sup> Main, 15<sup>th</sup> Cross, P.C.Extension,  
Kolar – 563 102.

...Applicant

(By Advocate Shri.A R Holla)

Vs.

1. Union of India

By Secretary,  
Department of Posts,  
Dak Bhavan,  
New Delhi-110 001.

2. The Director Postal Services (HQ)

Karnataka Circle,  
Bengaluru-560 001.

3. The Senior Superintendent of Post Offices,  
Kolar Division,

Kolar-563 102.

...Respondents

(By Advocate Shri V N Holla, Senior Panel Counsel)

**ORDER (ORAL)**

**HON'BLE DR K B SURESH, MEMBER (J)**

Heard. Apparently applicant had found a new way of communicating with a dead. He had, over reaching the death of some persons, delivered money orders to them how he managed to do it is still a mystery. But the Postal Department being ignorant of all these facts and capabilities of the applicant had removed him from the service.

2. We heard the learned counsel for the applicant who argued very vehemently about the innocence of the applicant.

3. We are convinced that he was given all opportunities. The evidence was recorded in his presence and all the rules of natural justice were observed correctly yet the matter in its conclusion is against him. We are in full agreement with the Appellate Authority's order. There is no merit in the case. OA is dismissed. No order as to costs.

**(C V SANKAR)**  
**MEMBER (A)**

**(DR K B SURESH)**  
**MEMBER (J)**

/rsh/

**Annexures referred to by the Applicant in OA No.170/01739/2018**

- Annexure A1: Copy of the Memo dated 30.6.2015
- Annexure A2: Copy of the Order dated 02.06.2017
- Annexure A3: Copy of the Inquiry Report dated 19.05.2017
- Annexure A4: Copy of the applicant's representation dated 20.06.2017
- Annexure A5: Copy of the order dated 04.09.2017
- Annexure A6: Copy of the order dated 01.01.2018
- Annexure A7: Copy of the applicant's representation dated 17.01.2018
- Annexure A8: Copy of the letter dated 01.02.2018
- Annexure A9: Copy of the applicant's representation dated 05.02.2018
- Annexure A10: Copy of the order dated 24.09.2018

**Annexures referred in Reply Statement**

- Annexure R1: Copy of the Extract of Rule 29 of CCS(CCA) Rules, 1965
- Annexure R2: Copy of the orders in Swamy's CCS(CCA) Rules, Rule 29
- Annexure R3: Copy of the order dated 13.03.2017 passed in OA No.416/2016